

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal Nos. 182, 183 & 158 of 2012**

**Dated : 1<sup>st</sup> November, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. V.J. Talwar, Technical Member**

**Appeal No. 182 of 2012**

<b>The Tata Power Co. Ltd. (G)</b>	....	<b>Appellant(s)</b>
<b>Versus</b>		
<b>Maharashtra Electricity Regulatory Commission</b>	....	<b>Respondent(s)</b>

**Appeal No. 183 of 2012**

<b>The Tata Power Co. Ltd. (D)</b>	....	<b>Appellant(s)</b>
<b>Versus</b>		
<b>Maharashtra Electricity Regulatory Commission</b>	....	<b>Respondent(s)</b>

**Appeal No. 158 of 2012**

<b>Tata Power Co. Ltd.</b>	....	<b>Appellant(s)</b>
<b>Versus</b>		
<b>Maharashtra Electricity Regulatory Commission</b>	....	<b>Respondent(s)</b>

<b>Counsel for the Appellant(s)</b>	:	<b>Mr. Amit Kapur Mr. Vishal Anand Mr. Gaurav Dudeja</b>
<b>Counsel for the Respondent(s)</b>	:	<b>Mr. Buddy A. Ranganadhan</b>

**ORDER**

We have heard the learned counsel for the parties. The comprehensive Written Submissions have been filed by both the parties.

***Judgment is Reserved.***

**(V.J. Talwar)**  
**Technical Member**  
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**(Justice M. Karpaga Vinayagam)**  
**Chairperson**